

ITEM NO.1

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2033/2015

(Arising out of impugned final judgment and order dated 16-12-2014 in CRLMC No. 4598/2014 passed by the High Court of Delhi at New Delhi)

GOOD LUCK TRADERS

(A UNIT OF GOOD LUCK CAPITAL PVT.LTD.)

Petitioner(s)

VERSUS

M/S YASH ASSOCIATES & ORS.

Respondent(s)

(IA No.97921/2017-CLARIFICATION/DIRECTION)

WITH

SLP(Cr1) No. 2161/2015 (II-C)

(IA 98018/2017 FOR APPROPRIATE ORDERS/DIRECTIONS)

SLP(Cr1) No. 2195/2015 (II-C)

(IA 98012/2017 FOR APPROPRIATE ORDERS/DIRECTIONS)

SLP(Cr1) No. 2138/2015 (II-C)

(IA 98023/2017 FOR APPROPRIATE ORDERS/DIRECTIONS)

SLP(Cr1) No. 2129/2015 (II-C)

(IA 98028/2017 FOR APPROPRIATE ORDERS/DIRECTIONS)

Date : 27-10-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Parties

Ms. Garima Prashad, AOR
Mr. Ashish, Adv.

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Ms. Iti Sharma, Adv.
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Mr. Ravinder Nain, adv.
Mr. Ashwani Kumar, AOR

Mr. Arunabh Chowdhury, Adv.
Mr. Anupam Lal Das, AOR
Mr. Karma Dorjee, Adv.
Mr. Abhishek Roy, Adv.
Mr. Vaibhav Tomar, Adv.
Ms. Shruti Choudhry, Adv.

Mr. Chinmoy Pradip Sharma, Adv.
Mr. Yadvendra Yadav, Adv.
Mr. Sailesh Kumar Sinha, Adv.
Mr. Puneet Taneja, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the amendment to Section 142 of the Negotiable Instruments Act, 1881 and the judgment dated 24th November, 2015 passed by this Court in Criminal Appeal No. 1557 of 2015 titled *Bridgestone India Private Limited vs. Inder Pal Singh*¹, the prayer(s) made in Crl.M.P. Nos.97921, 98018, 98012, 98023 and 98028 of 2017 are allowed.

The proceedings of Complaint Case Nos.116, 56, 22, 77, 58 of 2014 shall be heard by the learned M.M., Karkardooma Courts, Delhi.

The special leave petitions as well as other pending applications stand disposed of in the above terms.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER